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ITEM NO.101  
[PART-HEARD]

COURT NO.2

SECTION IX

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).10677/2008

(From the judgement and order dated 24/03/2008 in WP No.2196/2006 of The HIGH COURT OF BOMBAY)

GODREJ & BOYCE MFG.CO.LTD. & ANR.

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA & ORS.

Respondent(s)

(With appln(s) for directions and permission to file additional documents and impleadment and directions and intervention and exemption from filing O.T. and directions and intervention and directions, exemption from filing O.T. and permission to file )

WITH

SLP(C)No.10760/2008

(With Appl.(s) for exemption from filing c/c of the impugned Judgment and exemption from filing O T and directions and modification of Court's Order and permission to file additional documents and exemption from filing O.T. and impleadment and direction)

SLP(C)No.11055/2008

(With Appl.(s) for exemption from filing c/c of the impugned Judgment and exemption from filing O T and permission to file lengthy list of dates and directions and directions and placing addl. documents on record and with Prayer for interim relief)

SLP(C)No.11057/2008

(With Appl.(s) for exemption from filing c/c of the impugned Judgment and exemption from filing O T and permission to file lengthy list of dates and directions and directions and directions and placing addl. documents on record and with prayer for interim relief)

SLP(C)No.11393/2008

(With Appl.(s) for exemption from filing c/c of the impugned Judgment and exemption from filing O T and permission to file lengthy list of dates and permission to place addl. documents on record and directions and directions and directions and with prayer for interim relief)

SLP(C)No.11398/2008

(With Appl.(s) for exemption from filing c/c of the impugned Judgment and exemption from filing O T and permission to file lengthy list of dates and directions and directions and interim relief and directions and directions and permission to file additional documents)

SLP(C)No.11401/2008

(With Appl.(s) for exemption from filing c/c of the impugned judgment and exemption from filing O T and permission to file lengthy list of dates and directions and directions and placing addl. documents on record and with prayer for interim relief)

SLP(C)No.11509/2008

(With Appl.(s) for impleadment and exemption from filing O T and directions and modification and impleadment and exemption from filing O T and permission to file additional documents and exemption from filing O T and permission to file additional documents)

SLP(C)No.11622/2008

(With Appl.(s) for exemption from filing c/c of the impugned Judgment and

directions and with prayer for interim relief and Office Report)

SLP(C)No.11634/2008

(With Appl.(s) for exemption from filing c/c of the impugned Judgment and with prayer for interim relief and Office Report)

SLP(C)No.11640/2008

(With Appl.(s) for intervention and impleading party and intervention and directions and directions and directions and exemption from filing O T and impleadment and directions and exemption from filing O T)

SLP(C)No.12408/2008

(With Appl.(s) for permission to file additional documents and exemption from filing O T and with prayer for interim relief and Office Report)

SLP(C)No.21389/2008

(With Office Report)

SLP(C)No.15791/2008

(With Prayer for interim relief and Office Report)

SLP(C)No.16470/2008

(With Prayer for interim relief and Office Report)

W.P(C)No.240/2008

(With Appl.(s) for stay)

SLP(C)No.24149/2008

(with office report)

SLP(C)No.10730/2008

(With Appl.(s) for exemption from filing c/c of the impugned judgment and exemption from filing O T and permission to place addl. documents on record and directions and bringing on record additional documents and bringing on record additional documents)

SLP(C)No.25747/2010

(With Appl.(s) for c/delay in filing SLP and with office report)

SLP(C)No.25748/2010

(With Appl.(s) for c/delay in filing SLP and with office report)

SLP(C)No.34691/2011

(With Appl.(s) for permission to file SLP and exemption from filing c/c of the impugned judgment and with office report)

Date: 27/11/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE KURIAN JOSEPH

SLP 10677/2008

Mr. F.S. Nariman, Sr. Adv.

Mr. R.F. Nariman, Sr. Adv.

Ms. Madhvi Diwan, Adv.

Mr. Susmit Puskar, Adv.

Mr. Karun Mehta, Adv.

Ms. Priyambada Mishra, Adv.

Mr. Jai Munim, Adv.

Mr. Ajay Bhargava, Adv.

Ms. Vanita Bhargava, Adv. for

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SLP 10730/2008

Mr. R.F. Nariman, Sr. Adv.

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Mr. Jatin Zaveri, Adv.

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SLP 11640/2008;

Ms. Meenakshi Arora, Sr. Adv  
Mr. Saurabh Sinha, Adv.  
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SLP 11398

Dr. A.M. Singhvi, Sr. Adv.  
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Ms. Pallavi Gupta, Adv.  
Mr. Amit Bhandari, Adv.  
Ms. Kalyanai Shukla, Adv.  
Mr. Satyendra Kumar, Adv.

SLP 10760/2008

Mr. Sunil Fernandes, Adv.

SLP 11055/2008;

Mr. Shailesh C. Mahimtura, Adv.

SLP 11057/2008;

Mr. Jatin Zaveri, Adv.

SLP 11393/2008;

Mr. Amit Mehta, Adv.

SLP 11401/2008.

Mr. Neel Kamal Mishra, Adv.

SLP 11509/2008

Mr. C.U. Singh, Sr. Adv.  
Mr. Shishir Deshpande, Adv  
Mr. Amit Yadav, Adv.  
Ms. Sujata Kurdukar, Adv.

SLP 11622/2008;

Mr. Praveen Samdani, Sr Adv.

SLP 11634/2008;

Mr. Gaurav Goel, Adv.

Mr. Mahesh Agarwal, Adv.

Mr. Rishi Agrawala, Adv.

Mr. E.C. Agrawala, Adv.

SLP 15791/2009;

SLP 16470/2008;

SLP 25747/2010 &

SLP 25748/2010

Mr. Mahesh Aggarwal, Adv. for

Mr. E.C. Agrawala, Adv.

SLP 12408/2008

Mr. Upmanyu Hazarika, Sr. Adv.

Ms. Hetu Arora Sethi, Adv.

Mr. Darpan K.M., Adv.

SLP 21389/2008

Mr. Manish Kumar, Adv.

Mr. Amit Kumar, Adv.

Mr. Rakesh K. Sharma, Adv.

SLP 34691/2011

Mr. Amol Nirmalkumar Suryawanshi, Adv.

For Respondent(s)

Mr. Shekhar Naphade, Sr. Adv.

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Mr. A.P. Mayee, Adv.

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Ms. Sanyukta Mukherjee, Adv.  
Ms. Jayati Chitale, Adv.  
Ms. Suchitra A. Chitale, Adv.

IA 21-22/13 in SLP 10677 Mr. J.P. Cama, Sr. Adv.

Mr. V.K. Verma, Adv.  
Mr. Tarun Verma, Adv.  
Mr. M.N.S. Rao, Adv.

IA 48-49 in SLP 11640

Mr. Basava P. Patil, Sr Adv.  
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Mr. Shailesh Madiyal, Adv.

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Mr. S. Mohandas M., Adv.  
Mr. Abhijit Sengupta, Adv.

Mr. Vinay Navare, Adv.  
Mr. Satyajeet K.R., Adv.  
Ms. Abha R. Sharma, Adv.

Ms. Shilpa Singh, Adv.

Mr. A. Venayagam Balan, Adv.

Mr. Vikas Mehta, Adv.

Mr. Shivaji M. Jadhav, Adv.

SLP 11509

Mr. Mahesh Aggarwal, Adv. for  
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Mr. Prashant Kumar, Adv.  
Mr. Anurag Sharma, Adv. for  
M/S. Ap & J Chambers

Mr. Jatin Zaveri, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Arguments of Mr. F.S. Nariman, learned senior counsel for the petitioners in S.L.P. (C) No. 10677 of 2008, Mr. R.F. Nariman, learned senior counsel for the petitioners in SLP Nos. 11622 of 2008 and 10730 of 2008, Dr. A.M. Singhvi, learned senior counsel for the petitioners in S.L.P. (C) No. 11398 of 2008, Mr. Praveen Samdhani,

learned senior counsel for the petitioners in S.L.P. (C) NO. 11634 of 2008, Mr. J.P. Cama, learned senior counsel for the applicants in I.A. Nos. 21-22 of 2013 in S.L.P. (C) No. 10677 of 2008, Dr. Rajeev Dhawan, learned senior counsel for the petitioner in W.P. (C) No. 240 of 2008 and Ms. Meenakshi Arora, learned senior counsel for the petitioners in S.L.P. (C) No. 11640 of 2008 concluded.

Arguments of Mr. Shekhar Naphade, learned senior counsel for the respondent - State of Maharashtra heard in part.

For further arguments, list this group of matters on 28.11.2013.

(Rajesh Dham)	(Pardeep Kumar)		(Renu Diwan)	
Court Master	Court Master		Court Master	